

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH
HYDERABAD

SUB: SENSITIZATION PROGRAMME - ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY, HYDERABAD – Nomination of **(1)** All the Prl. District and Sessions Judges including Chief Judge, City Civil Court, Hyderabad and Metropolitan Sessions Judge, Hyderabad who are Chairmen of District Legal Services Authorities and Senior Civil Judges who are full additional charge of the post of Secretaries, District Legal Services Authorities at Adilabad, Khammam, Nalgonda, Nizamabad, Vizianagaram, Visakhapatnam and City Civil Court Legal Services Authority, Hyderabad, Incharge Secretary, Metropolitan Legal Services Authority, Hyderabad and **(2)** Additional District and Sessions Judges of twin cities of Hyderabad and Secunderabad to participate in the Sensitization Programme on the subject of Protection of Children from Sexual Offences Act on 29.12.2013 (Sunday) at Hyderabad – **ORDERS – ISSUED.**

REF: Letters ROC.No.11862/APSLSA/13, dated 18.12.2013 and 23.12.2013 from the Member Secretary, A.P. State Legal Services Authority, Hyderabad.

ORDER ROC.No.7895/2013-B.SPL., DATED: 26.12.2013

The High Court is pleased to pass the following Order:

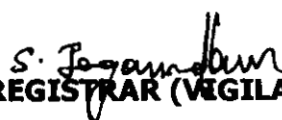
- 1.** All the Prl. District and Sessions Judges including Chief Judge, City Civil Court, Hyderabad and Metropolitan Sessions Judge, Hyderabad who are also Chairmen of District Legal Services Authorities in Andhra Pradesh and the Senior Civil Judges who are holding full additional charge of the post of Secretaries, District Legal Services Authorities at Adilabad, Khammam, Nalgonda, Nizamabad, Vizianagaram, Visakhapatnam, City Civil Court Legal Services Authority, Hyderabad and Incharge Secretary, Metropolitan Legal Services Authority, Hyderabad are hereby nominated to participate in the Sensitization Programme on the subject of Protection of Children from Sexual Offences Act on 29.12.2013 at Hyderabad.
- 2.** The Chief Judge, City Civil Court, Hyderabad and Metropolitan Sessions Judge, Hyderabad, are directed to nominate all the Additional District and Sessions Judges working under their control for participating them in the Sensitization Programme on the subject of Protection of Children from Sexual Offences Act on 29.12.2013 at Hyderabad.

The concerned Prl. District and Sessions Judges/Unit Heads are requested to make necessary relief arrangements in respect of the above said nominated officers to the said programme on 29.12.2013 at Hyderabad, under intimation to the High Court.

The above said nominated officers will report at the venue on 29.12.2013. The venue and details of the said programme will be intimated by the Member Secretary, A.P. State Legal Services Authority, Hyderabad to the nominated officers in due course.

The said nominated officers are entitled to draw T.A. and D.A. as per Rules.

NOTE: The said programme proceedings is placed in the High Court's Web Site <http://hc.ap.nic.in>. The downloaded copy from the web site is valid for relieving and reporting to the programme at Hyderabad on 29.12.2013.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships kind perusal)
3. The Personal Secretaries to **the Registrars and District Judge (Enquiries)**, High Court of A.P., Hyderabad (for placing before the Registrars for information)
4. The Central Project Coordinator, High Court of A.P., Hyderabad.

5. The Member Secretary, Andhra Pradesh State Legal Services Authority, City Civil Court Compound, Hyderabad.

(With a request to communicate the venue and details of the Programme to the above said nominated officers)

6. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
7. The Chief Judge, City Civil Court, Hyderabad.
8. The Metropolitan Sessions Judge, Hyderabad.

9. THE PRL. DISTRICT AND SESSIONS JUDGES:

Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

10. THE SECRETARY, DISTRICT LEGAL SERVICES AUTHORITY:

Adilabad, Khammam, Nalgonda, Nizamabad, Vizianagaram and Visakhapatnam.

11. The Secretary, District Legal Services Authority, City Civil Court, Hyderabad.
12. The Secretary, Metropolitan Legal Services Authority, Hyderabad (City Criminal Courts Compound).

13. THE DISTRICT TREASURY OFFICERS:

Adilabad, Anantapur, Chittoor, East Godavari at Kakinada, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at Nampally Exhibition Grounds Hyderabad, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

14. The Pay and Accounts Officer, Hyderabad.

15. **THE SECTION OFFICERS:** Protocol Section, Special Officer Section, Computer Section, Vigilance Cell, E.Section, Work Review Cell, O.P. Cell, B-Section, Accounts Section, D-Budget Section, Establishment Section and Overseer Section, High Court of Andhra Pradesh, Hyderabad.

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